

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

CP (IB) No. 251/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11<sup>th</sup> October 2017, 10.30 A.M

Name of the Company	Rural Electrification Corporation Ltd. -Vs- Ferro Alloys Corporation Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Ms. Manju Bhutera, Adv  
Mr. Debajyoti Ban, Adv  
Ms. URMILA CHAKRABORTY, Adv

Petitioner/  
Financial  
Creditor

11/10/17

Rahul Anand,  
Adv.

Corporate Debtor.

11/10/17.

Mr. Rajalshi Datta, Adv  
Ms. Shyantee Datta, Adv  
Mr. Deepak Chawla, Adv

Fero Rai Bahadur Shree  
Ravi & Co. (P) Ltd

11/10/17

Ms. Anshumala Bandyopadhyay, Adv } For the Resolution  
Professional

11/10/17

Mr. Subrata Kumar Ghosh  
Advocate

For State Bank of India  
Branch at ...

P.T.O.



## ORDER

Ld. Counsel on behalf of the Resolution Professional, as well as the Ld. Counsel for the financial creditors and the corporate debtor are present.

Ld. Counsel appeared on behalf of the Resolution Professional has filed affidavit of service, which may be taken on record.

Ld. Counsel appearing on behalf of SBI and BOI made a request that 3 days' time may be granted for filing reply. Prayer is allowed. Reply may be filed by 17/10/2017 with a copy in advance to the Resolution Professional.

List on 23/10/2017.



(Jinan K.R.)  
Member (J)



(Vijai Pratap Singh)  
Member (J)